

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO.13(ND)/2017
RT CP NO.155/Chd/Hry/2017**

In the matter of:

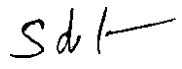
SK E&C India Private Limited

.....Petitioner/Applicant.

Present: Mr. Rupender Sinhmar and Mr. Surjeet Bhadu, Advocates for petitioner/applicant.
Dr. Raj Singh, Registrar of Companies, Punjab and Chandigarh and Himachal Pradesh on behalf of Regional Director, Northern Region.

Dr. Raj Singh, Registrar of Companies, Punjab and Chandigarh and Himachal Pradesh has requested to have instructions because the notices were sent to the Registrar of Companies, NCT of Delhi and Haryana and the Regional Director. In compliance with the observations dated 31.05.2017, the affidavit of Authorised Representative of the petitioner has been filed. It is stated by Mr. Yongho Chang in the affidavit that the notices were served upon the Registrar of Companies, NCT of Delhi and Haryana and to the Regional Director, Northern Region by hand. As such neither any postal receipt showing despatch of the notices nor Track Report of the postal department were filed. Further, two more documents have also been filed with those affidavits about the letter received from the Regional Director seeking certain clarifications and reply thereto was sent by the respondent which is Annexure A-2. Let these documents be taken on record.

List the matter on 02.08.2017.



(Justice R.P. Nagrath)
Member(Judicial)

July 18, 2017
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